

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* *

O.A. 592/94.

Dt. of Decision : 24.5.94.

1. K. Chaitanya Bhargava
2. Ande Venkata Jagadish Kumar .. Applicants.

Vs

1. Union of India rep. by its
Secretary, Ministry of
Personnel and Training,
New Delhi.
2. Union ~~as~~ Public Service Commission,
rep. by its Secretary,
Dholpur House, New Delhi.
3. Union of India rep. by its
Secretary, Ministry of Welfare,
New Delhi. .. Respondents.

Counsel for the Applicants : Mr. J. Sudheer

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

(39)

ORDER

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard.

2. Both these applicants claim that they belong to OBCs. They submitted their applications for Civil Services Examination, 1994 within the stipulated time. They were rejected on the ground of overage. This OA is filed assailing the same by contending that OBCs should be given age relaxation upto 33 years as it is being given with regard to SCs and STs. It is a matter for consideration in the OA.

3. It is submitted for the applicants that the Preliminary Examination for Civil Services Examination, 1994 is going to be held on 26-6-1994. This Bench directed the UPSC in various OAs filed by OBCs, who applied for 1994 Civil Services Examinations within the time, not to reject their applications perse on the ground that they crossed 28 years by the stipulated date, if they ^{had} ~~were~~ not crossed 33 years by then, and/or on the ground that they availed the maximum number of attempts.

4. If ultimately the applicants succeed in regard to their contention that they should also be given the age relaxation as is being given for SCs and STs, it may be necessary for the Tribunal to require the UPSC to conduct Supplementary Examination. But the balance of convenience will be in requiring the UPSC to permit the applicants also to appear for the Preliminary Examination, if they are OBCs and if they have not crossed 33 years by the stipulated date, and by further requiring UPSC not to publish the result of the applicants on the basis of their performance in the Preliminary Examination, until further orders.

[Signature]

[Signature]

(33)

5. Admit.

6. R-2 (UPSC) is directed to make arrangements for issual of Hall-tickets to the applicants so as to enable them to appear for the Preliminary Examination, 1994, if they belong to OBC and if they had not crossed 33 years by the stipulated date. But until further orders the second respondent is directed not to publish the results of these applicants on the basis of their performance in the Preliminary Examination, 1994.

(R. Rangarajan)
(R. Rangarajan)
Member (Admn.)

V. Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : May 24, 1994
Dictated in the Open Court

24/5/94
Deputy Registrar (J)C

To

1. The Secretary, Ministry of Personnel and Training,
Union of India, New Delhi.
sk
2. The Secretary, U.P.S.C. Dholpur House, New Delhi.
3. The Secretary, Ministry of Welfare, Union of India, New Delhi.
4. One copy to Mr.J.Sudheer, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm

*appd QF
P of 2/*